

They are accused of having entered Ceylon illicitly during the years 1950-53.

(c) and (d). The Indian High Commissioner has made representations in the matter and it is now under the consideration of the Ceylon Government.

STOWING PLANTS

*1497. **Shri K. C. Sodhia:** Will the **Minister of Production** be pleased to state:

(a) whether it is a fact that the Coal Board recently invited applications from mine owners for loans for the purchase and installation of stowing plants in their collieries;

(b) if so, the number of applications received;

(c) the total amount applied for and the amount actually sanctioned; and

(d) the total amount of funds available for the purpose?

The Minister of Production (Shri K. C. Reddy): (a) Yes.

(b) 12.

(c) The total amount applied for is Rs. 61,67,892. No amount has yet been sanctioned. The applications are being scrutinised by the Board.

(d) The Coal Board has provisionally earmarked Rs. 50 lakhs for the purpose for the year 1953-56.

MIGRATION OF HARIJANS

*1498. **Shri Gidwani:** Will the **Prime Minister** be pleased to state whether it is a fact that about 300 Harijans in the Lahore Refugee Camp who wish to migrate to India are not being permitted to do so by the Pakistan Government?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): We are not aware of this. Occasionally, there has been considerable delay in the issue of necessary orders by the Pakistan authorities.

मुस्लिम निष्कास्त सम्पत्तियाँ

*१४९९. श्री पी० एल० बाठवाल : क्या पुनर्वासि मंत्री यह बताने की कृपा करेंगे :

(क) सरकार द्वारा अपने हाथ में ली गयी मुस्लिम विस्थापितों की सम्पत्ति को पुनः प्राप्त करने के लिय कितने आवेदन आये हैं ; और

(ख) क्या यह सच है कि श्री मुसलमान पाकिस्तान नहीं गये और किसी कारणवश भारत के दूसरे भाग में चले गये उनकी सम्पत्ति भी सरकार ने अपने हाथ में ले ली है ?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) The information is being collected and will be placed on the table of the Sabha.

(b) The attention of the Honourable Member is invited to the provisions of the East Punjab Ordinance IV of 1947 wherein an evacuee was defined to "mean any person displaced from his usual place of habitation". Similar provisions existed in the evacuee property laws of some other States, such as Delhi and Ajmer-Merwara, U.P., etc.

GOA

*1500. **Dr. Ram Subhag Singh:** Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that Portuguese authorities in Goa have unleashed a campaign of harassing Indian nationals holding even long-term residence permits;

(b) whether any of such Indian nationals have so far been arrested since the 15th August, 1954;

(c) if so, their number;

(d) the number of those who have been externed during the said period; and

(e) whether during the said period any of such Indian nationals was man-handled, threatened and abused by the Portuguese Police, Army officers or ruffians?